



This is a digitally signed Gazette, to verify click here.

<http://rajpatrahimachal.nic.in>

# राजपत्र, हिमाचल प्रदेश

## हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

वीरवार, 29 जनवरी, 2026 / 09 माघ, 1947

हिमाचल प्रदेश सरकार

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

*Shimla, the 27th January, 2025*

**No. HHC/Admn.6 (23)/74-XVII.**—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2 (32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to

237—राजपत्र / 2025—29—01—2026

(10763)

declare Sr. Civil Judge-cum-CJM, Chamba, H.P. a Drawing and Disbursing Officer in respect of the Court of Civil Judge-cum-JMFC, Chamba and also the Controlling Officer for the purpose of salary. T.A. etc. in respect of Class II to IV establishments attached to the aforesaid Court under Major Head "2014-Administration of Justice" during the earned leave period of Dr. Parth Jain, Civil Judge-cum-JMFC. Chamba. H.P *w.e.f.* 29-12-2025 to 03-01-2026 with permission to suffix Sunday falling on 04-01-2026 or till he returns from leave.

By order,

*Registrar General.*

---

**HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001**

**NOTIFICATION**

*Shimla, the 30th December, 2025*

**No. HHC/Admn.6 (23)/74-XVIII.**—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2 (32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare the Additional District & Sessions Judges, Nurpur-II, Kullu, Amb & Bilaspur and Civil Judges, Fatehpur, Kotkhai, Nadaun, Nurpur-IV & Rampur Bushahr, as Heads of Office & Drawing and Disbursing Officers and also the Controlling Officer for the purpose of salary, T.A. etc. in respect of Class- II to IV establishments attached to the aforesaid courts under Major Head "2014-Administration of Justice" and other relevant heads with immediate effect.

By order,

*Registrar General.*

---

**HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001**

**NOTIFICATION**

*Shimla, the 30th December, 2025*

**No. HHC/Adnm.6 (23)/74-XVIII.**—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2 (32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare Sr. Civil Judge-cum-ACJM, Rampur Bushahr, as Head of Office & Drawing and Disbursing Officer in respect of the Court of Civil Judge, Rampur Bushahr and also the Controlling Officer for the purpose of salary, T.A. etc. in respect of establishment attached to the aforesaid Court till the posting of Presiding Office in the aforesaid Court.

By order,

*Registrar General.*

---

**HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001****NOTIFICATION***Shimla, the 1st January, 2026*

**No. HHC/GAZ/14-401/2020.**— Hon'ble the Chief Justice has been pleased to grant *ex-post facto* sanction of 02 days' commuted leave for 04-12-2025 and 05-12-2025 in favour of Ms. Chunauti Sangroli, Civil Judge-cum-JMFC, Kandaghat.

Certified that Ms. Chunauti Sangroli had joined the same post and at the same station from where she proceeded on leave, after expiry of the above period of leave.

Also certified that Ms. Chunauti Sangroli would have continued to hold the post of the Civil Judge-cum-JMFC, Kandaghat, but for her proceeding on leave for the above period.

By order,

*Registrar General.*

---

**HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001****NOTIFICATION***Shimla, the 1st January, 2026*

**No. HHC/Admn.6 (23)/74-XVII.**—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2(32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare the Civil Judge-cum-JMFC (V) as Drawing and Disbursing Officer in respect of the Courts of Civil Judge-cum-JMFC (III), Shimla and Civil Judge-cum-JMFC(IV), Shimla and also the Controlling Officer for the purpose of salary, T.A. etc. in respect of the Class II to IV establishments attached to the aforesaid Court under Major head "2014 Administration of Justice" till Ms. Jyoti Bhagchandani, Civil Judge-cum-JMFC(IV), Shimla returns from leave.

By order,

*Registrar General.*

---

**HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001****NOTIFICATION***Shimla, the 12th January, 2026*

**No. HHC/Admn.16 (6)74-I.**—The Hon'ble High Court of Himachal Pradesh, in exercise of the powers vested in it under Rule-4 of the H.P. Oath Commissioners (Appointment & Control)

Rules, 2007, has been pleased to create two more posts of Oath Commissioners in the Court of Civil Judge-cum-JMFC, Chopal, District Shimla, Himachal Pradesh with immediate effect.

By order of Hon'ble the Chief Justice,

*Registrar (Administration)*

---

**HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001**

**NOTIFICATION**

*Shimla, the 16th January, 2026*

**No. HHC/Admn.6 (23)/74-XVII.**—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2 (32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare Civil Judge-cum-JMFC, Sarkaghat H.P. as Drawing and Disbursing Officer, in respect of the Court of Civil Judge-cum-JMFC, Jogindernagar and also the Controlling Officer for the purpose of salary, T.A. etc. in respect of establishment attached to the aforesaid Court till the Civil Judge-cum-JMFC Jogindernagar.

By order,

*Registrar General.*

---

**HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001**

**NOTIFICATION**

*Shimla, the 15th January, 2026*

**No. HHC/Estt.3(391)/94-I.**—05 days earned leave on and *w.e.f.* 27-01-2026 to 31-01-2026, with permission to suffix Sundays and special casual leave commencing from 01-02-2026 to 22-02-2026, is hereby sanctioned, in favour of Shri Anil Kumar Sharma, Additional Registrar of this Registry.

Certified that Shri Anil Kumar Sharma is likely to join the same post and at the same station from where he proceeds on leave after the expiry of the above leave period.

Certified that Shri Anil Kumar Sharma would have continued to officiate the same post of Additional Registrar but for his proceeding on leave.

By order,

*Registrar General.*

**HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001****NOTIFICATION***Shimla, the 16th January, 2026*

**No. HHC/Estt.3(761)/2010.**—12 days earned leave on and with effect from 02-02-2026 to 13-02-2026, with permission to prefix second Saturday, Sundays and special casual leave (1" batch) commencing from 10-01-2026 to 01-02-2026 and suffix Second Saturday and Sunday falling on 14-02-2026 and 15-02-2026, respectively, is hereby sanctioned, in favour of Shri Chaman Lal Sharma, Court Master of this Registry

Certified that Shri Chaman Lal Sharma is likely to join the same post and at the same station from where he proceeds on leave after the expiry of the above leave period.

Certified that Shri Chaman Lal Sharma would have continued to officiate the same post of Court Master but for his proceeding on leave.

By order,

*Registrar General.***ब अदालत जनाब सहायक समाहर्ता द्वितीय श्रेणी, सुजानपुर, जिला हमीरपुर (हि0प्र0)**

|            |                   |            |            |
|------------|-------------------|------------|------------|
| मिसल नम्बर | किस्म मुकद्दमा    | तारीख दायर | तारीख पेशी |
| 06/NT/2026 | जन्म तिथि पंजीकरण | 22-01-2026 | 09-02-2026 |

श्रीमती सपना कुमारी पुत्री छांगा राम, वासी मोहाल रंगड़, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0)  
वादिया।

बनाम

आम जनता प्रतिवादी।

जन्म तिथि पंजीकरण under Section 13(3) of Birth & Death Act, 1969. श्रीमती सपना कुमारी पुत्री छांगा राम, वासी मोहाल रंगड़, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0)

प्रार्थना—पत्र बराये जन्म तिथि पंजीकरण प्रार्थिया श्रीमती सपना कुमारी पुत्री छांगा राम, वासी मोहाल रंगड़, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) ने इस अदालत में दायर किया है कि उसका जन्म दिनांक 15-02-1983 को ग्राम पंचायत रंगड़ में हुआ था तथा सहबन गलती से ग्राम पंचायत रंगड़ में दर्ज नहीं हो पाया है। लिहाजा इसे ग्राम पंचायत रंगड़ में दर्ज करने के लिए आदेश पारित किए जाएं।

अतः प्रतिवादी आम जनता तथा सम्बन्धित रिश्तेदारों को इस इशतहार द्वारा सूचित किया जाता है कि यदि किसी को उपरोक्त जन्म तिथि पंजीकरण बारे कोई उजर व एतराज हो तो वह दिनांक पेशी 09-02-2026 को सुबह 10.00 बजे इस न्यायालय में असालतन या वकालतन अपना एतराज अधोहस्ताक्षरी के समक्ष उपस्थित होकर पेश कर सकता है अन्यथा उपरोक्त जन्म तिथि को दर्ज करने के आदेश दे दिये जायेंगे। उसके उपरान्त कोई एतराज नहीं सुना जाएगा।

आज दिनांक 22-01-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता द्वितीय श्रेणी,  
सुजानपुर, जिला हमीरपुर (हि0प्र0)।

**ब अदालत जनाब सहायक समाहर्ता द्वितीय श्रेणी, सुजानपुर, जिला हमीरपुर (हि0प्र0)**

|            |                   |            |            |
|------------|-------------------|------------|------------|
| मिसल नम्बर | किस्म मुकद्दमा    | तारीख दायर | तारीख पेशी |
| 02/NT/2026 | जन्म तिथि पंजीकरण | 06-01-2026 | 09-02-2026 |

श्रीमती गटो देवी पुत्री भगत राम, वासी मोहाल लम्बर, डाकघर बजरोल, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) वादिया।

बनाम

आम जनता

प्रतिवादी।

जन्म तिथि पंजीकरण under Section 13(3) of Birth & Death Act, 1969. श्रीमती गटो देवी पुत्री भगत राम, वासी मोहाल लम्बर, डाकघर बजरोल, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0)

प्रार्थना—पत्र बराये जन्म तिथि पंजीकरण प्रार्थिया श्रीमती गटो देवी पुत्री भगत राम, वासी मोहाल लम्बर, डाकघर बजरोल, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) ने इस अदालत में दायर किया है कि उसका जन्म दिनांक 15-01-1957 को ग्राम पंचायत बजरोल में हुआ था तथा सहबन गलती से ग्राम पंचायत बजरोल में दर्ज नहीं हो पाया है। लिहाजा इसे ग्राम पंचायत बजरोल में दर्ज करने के लिए आदेश पारित किए जाएं।

अतः प्रतिवादी आम जनता तथा सम्बन्धित रिश्तेदारों को इस इशतहार द्वारा सूचित किया जाता है कि यदि किसी को उपरोक्त जन्म तिथि पंजीकरण बारे कोई उजर व एतराज हो तो वह दिनांक पेशी 09-02-2026 को सुबह 10.00 बजे इस न्यायालय में असालतन या वकालतन अपना एतराज अधोहस्ताक्षरी के समक्ष उपस्थित होकर पेश कर सकता है अन्यथा उपरोक्त जन्म तिथि को दर्ज करने के आदेश दे दिये जायेंगे। उसके उपरान्त कोई एतराज नहीं सुना जाएगा।

आज दिनांक 06-01-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता द्वितीय श्रेणी,  
सुजानपुर, जिला हमीरपुर (हि0प्र0)।

**ब अदालत जनाब सहायक समाहर्ता द्वितीय श्रेणी, सुजानपुर, जिला हमीरपुर (हि0प्र0)**

|            |                |            |            |
|------------|----------------|------------|------------|
| मिसल नम्बर | किस्म मुकद्दमा | तारीख दायर | तारीख पेशी |
| 77/NT/2023 | निशानदेही      | 27-09-2023 | 09-02-2026 |

बासू देव

## बनाम

अमर सिंह आदि

वाक्या मोहाल सुजानपुर, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0)

उपरोक्त वर्णित मुकद्दमा किस्म तकसीम हुकमन अधोहस्ताक्षरी की अदालत में विचारधीन है जिसमें प्रतिवादीगण सर्व श्री 1. शेर सिंह पुत्र रसीला राम, वासी मोहाल वार्ड नं0 5 सुजानपुर, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) व 2. प्रकाश चन्द पुत्र सरवन कुमार, वासी मोहाल खैरडू, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) हैं।

उपरोक्त प्रतिवादीगण की तामील साधारण तरीके से नहीं हो पा रही है। इसलिए उन्हें बजरिया अखबार इश्तहार द्वारा सूचित किया जाता है कि वह मुकद्दमा पैरवी हेतु दिनांक 09-02-2026 को सुबह 10.00 बजे असालतन या वकालतन अदालत हजा में हाजिर आवे अन्यथा आपके विरुद्ध एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 21-01-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता द्वितीय श्रेणी,  
सुजानपुर, जिला हमीरपुर (हि0प्र0)।

## ब अदालत जनाब सहायक समाहर्ता द्वितीय श्रेणी, सुजानपुर, जिला हमीरपुर (हि0प्र0)

|            |                   |            |            |
|------------|-------------------|------------|------------|
| मिसल नम्बर | किस्म मुकद्दमा    | तारीख दायर | तारीख पेशी |
| 07/NT/2026 | जन्म तिथि पंजीकरण | 23-01-2026 | 09-02-2026 |

श्रीमती पूनम रानी पुत्री किशोरी लाल, वासी मोहाल भडोला, डाकघर चरोट, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) वादिया।

## बनाम

आम जनता

प्रतिवादी।

जन्म तिथि पंजीकरण under Section 13(3) of Birth & Death Act, 1969. श्रीमती पूनम रानी पुत्री किशोरी लाल, वासी मोहाल भडोला, डाकघर चरोट, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0)

प्रार्थना—पत्र बराये जन्म तिथि पंजीकरण प्रार्थिया श्रीमती पूनम रानी पुत्री किशोरी लाल, वासी मोहाल भडोला, डाकघर चरोट, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) ने इस अदालत में दायर किया है कि उसका जन्म दिनांक 17-02-1984 को ग्राम पंचायत डेरा में हुआ था तथा सहबन गलती से ग्राम पंचायत डेरा में दर्ज नहीं हो पाया है। लिहाजा इसे ग्राम पंचायत डेरा में दर्ज करने के लिए आदेश पारित किए जाएं।

अतः प्रतिवादी आम जनता तथा सम्बन्धित रिश्तेदारों को इस इश्तहार द्वारा सूचित किया जाता है कि यदि किसी को उपरोक्त जन्म तिथि पंजीकरण बारे कोई उजर व एतराज हो तो वह दिनांक पेशी 09-02-2026 को सुबह 10.00 बजे इस न्यायालय में असालतन या वकालतन अपना एतराज अधोहस्ताक्षरी के समक्ष उपस्थित होकर पेश कर सकता है अन्यथा उपरोक्त जन्म तिथि को दर्ज करने के आदेश दे दिये जायेंगे। उसके उपरान्त कोई एतराज नहीं सुना जाएगा।

आज दिनांक 23-01-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता द्वितीय श्रेणी,  
सुजानपुर, जिला हमीरपुर (हि0प्र0)।

**ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील रामपुर बुशैहर, जिला शिमला (हि0प्र0)**

वाद संख्या : 03/26

तारीख दायर : 08-01-2026

श्रीमती शान्ति देवी पुत्री श्री महेन्द्र सिंह, निवासी गांव काफनी, डा0 गानवी, तहसील रामपुर, जिला शिमला (हि0प्र0)।

बनाम

आम जनता

... प्रतिवादी।

विषय.—प्रार्थना—पत्र बाबत ग्राम पंचायत गानवी में जन्म पंजीकरण बारे।

यह दरखास्त श्रीमती शान्ति देवी पुत्री श्री महेन्द्र सिंह, निवासी गांव काफनी, डा0 गानवी, तहसील रामपुर, जिला शिमला (हि0प्र0) ने इस कार्यालय में अपनी जन्म तिथि जन्म व मृत्यु पंजीकरण ग्राम पंचायत गानवी में दर्ज करवाने बारे आवेदन पत्र व ब्यान हल्फी दिया है। प्रार्थिया ने आवेदन किया है कि ज्ञान न होने के कारण वह अपनी जन्म तिथि का पंजीकरण ग्राम पंचायत गानवी में दर्ज न कर सकी। प्रार्थिया की जन्म तिथि निम्न है:—

| क्रम संख्या | प्रार्थिया का नाम                                                                                                | तारीख जन्म |
|-------------|------------------------------------------------------------------------------------------------------------------|------------|
| 1.          | श्रीमती शान्ति देवी पुत्री श्री महेन्द्र सिंह, निवासी गांव काफनी, डा0 गानवी, तहसील रामपुर, जिला शिमला (हि0प्र0)। | 10-10-1988 |

अतः इस इश्तहार द्वारा सर्वसाधारण को सूचित किया जाता है कि ग्राम पंचायत गानवी में प्रार्थिया की जन्म तिथि पंजीकरण बारे किसी भी व्यक्ति को किसी भी प्रकार का कोई उजर व एतराज हो तो वह दिनांक 17-02-2026 को प्रातः 11 बजे असातन या वकालतन हाजिर अदालत आकर अपना उजर व ऐतराज पेश कर सकता है अन्यथा एकतरफा कार्यवाही अमल में लाई जावेगी।

आज दिनांक 16-01-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—  
(सुरेश कुमार नेगी)  
सहायक समाहर्ता द्वितीय श्रेणी,  
तहसील रामपुर बुशैहर, जिला शिमला (हि0प्र0)।

**ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील रामपुर बुशैहर, जिला शिमला (हि0प्र0)**

वाद संख्या : 01/26

तारीख दायर : 08-01-2026

श्री शोभा राम पुत्र श्री जीवणू राम, निवासी गांव काफनी, डा0 गानवी, तहसील रामपुर, जिला शिमला (हि0प्र0)।

... वादी।

## बनाम

आम जनता

... प्रतिवादी।

विषय.—प्रार्थना—पत्र बाबत ग्राम पंचायत गानवी में जन्म पंजीकरण बारे।

यह दरखास्त श्री शोभा राम पुत्र श्री जीवणू राम, निवासी गांव कापनी, डा0 गानवी, तहसील रामपुर, जिला शिमला (हि0प्र0) ने इस कार्यालय में अपनी जन्म तिथि जन्म व मृत्यु पंजीकरण ग्राम पंचायत गानवी में दर्ज करवाने बारे आवेदन पत्र व ब्यान हल्फी दिया है। प्रार्थी ने आवेदन किया है कि ज्ञान न होने के कारण वह अपनी जन्म तिथि का पंजीकरण ग्राम पंचायत गानवी में दर्ज न कर सका। प्रार्थी की जन्म तिथि निम्न है:—

| क्रम संख्या | प्रार्थी का नाम                                                                                       | तारीख जन्म |
|-------------|-------------------------------------------------------------------------------------------------------|------------|
| 1.          | श्री शोभा राम पुत्र श्री जीवणू राम, निवासी गांव कापनी, डा0 गानवी, तहसील रामपुर, जिला शिमला (हि0प्र0)। | 20-10-1965 |

अतः इस इश्तहार द्वारा सर्वसाधारण को सूचित किया जाता है कि ग्राम पंचायत गानवी में श्री शोभा राम पुत्र श्री जीवणू राम, निवासी गांव व कापनी, डा0 गानवी, तहसील रामपुर, जिला शिमला (हि0प्र0) की जन्म तिथि पंजीकरण बारे किसी भी व्यक्ति को किसी भी प्रकार का कोई उजर व एतराज हो तो वह दिनांक 17-02-2026 को प्रातः 11 बजे असालतन या वकालतन हाजिर अदालत आकर अपना उजर व ऐतराज पेश कर सकता है अन्यथा एकतरफा कार्यवाही अमल में लाई जावेगी।

आज दिनांक 16-01-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—

(सुरेश कुमार नेगी)

सहायक समाहर्ता द्वितीय श्रेणी,

तहसील रामपुर बुशैहर, जिला शिमला (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील रामपुर बुशैहर, जिला शिमला (हि0प्र0)

वाद संख्या : 02/26

तारीख दायर : 08-01-2026

श्रीमती उमा देवी पुत्री श्री मोती राम, निवासी गांव रचोली, डा0 खनेरी, तहसील रामपुर, जिला शिमला (हि0प्र0)।

... वादिया।

## बनाम

आम जनता

... प्रतिवादी।

विषय.—प्रार्थना—पत्र बाबत ग्राम पंचायत रचोली में जन्म पंजीकरण बारे।

यह दरखास्त श्रीमती उमा देवी पुत्री श्री मोती राम, निवासी गांव रचोली, डा0 खनेरी, तहसील रामपुर, जिला शिमला (हि0प्र0) ने इस कार्यालय में अपनी जन्म तिथि जन्म व मृत्यु पंजीकरण ग्राम पंचायत रचोली में दर्ज करवाने बारे आवेदन पत्र व ब्यान हल्फी दिया है। प्रार्थिया ने आवेदन किया है कि ज्ञान न होने के कारण

वह अपनी जन्म तिथि का पंजीकरण ग्राम पंचायत रचोली में दर्ज न कर सकी। प्रार्थिया की जन्म तिथि निम्न है:-

| क्रम संख्या | प्रार्थिया का नाम                                                                                        | तारीख जन्म |
|-------------|----------------------------------------------------------------------------------------------------------|------------|
| 1.          | श्रीमती उमा देवी पुत्री श्री मोती राम, निवासी गांव रचोली, डा0 खनेरी, तहसील रामपुर, जिला शिमला (हि0प्र0)। | 13-02-1981 |

अतः इस इशतहार द्वारा सर्वसाधारण को सूचित किया जाता है कि ग्राम पंचायत रचोली में प्रार्थिया की जन्म तिथि पंजीकरण बारे किसी भी व्यक्ति को किसी भी प्रकार का कोई उजर व एतराज हो तो वह दिनांक 17-02-2026 को प्रातः 11 बजे असातन या वकालतन हाजिर अदालत आकर अपना उजर व एतराज पेश कर सकता है अन्यथा एकतरफा कार्यवाही अमल में लाई जावेगी।

आज दिनांक 16-01-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/-  
(सुरेश कुमार नेगी)  
सहायक समाहर्ता द्वितीय श्रेणी,  
तहसील रामपुर बुशैहर, जिला शिमला (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील रामपुर बुशैहर, जिला शिमला (हि0प्र0)

वाद संख्या : 21/25

तारीख दायर : 24-12-2025

श्रीमती राज कान्ता पुत्री स्व0 श्री सुरत राम, निवासी गांव व डा0 डन्सा, हालाबाद पत्नी स्व0 श्री रेवा नन्द, निवासी गांव चाकली, डा0 देवठी, तहसील रामपुर, जिला शिमला (हि0प्र0)। वादिया।

बनाम

आम जनता

प्रतिवादी।

विषय:-प्रार्थना-पत्र बाबत ग्राम पंचायत डन्सा में जन्म पंजीकरण बारे।

यह दरखास्त श्रीमती राज कान्ता पुत्री स्व0 श्री सुरत राम, निवासी गांव व डा0 डन्सा, हालाबाद पत्नी स्व0 श्री रेवा नन्द, निवासी गांव चाकली, डा0 देवठी, तहसील रामपुर, जिला शिमला (हि0प्र0) ने इस कार्यालय में अपनी जन्म तिथि जन्म व मृत्यु पंजीकरण ग्राम पंचायत रचोली में दर्ज करवाने बारे आवेदन पत्र व ब्यान हल्फी दिया है। प्रार्थिया ने आवेदन किया है कि ज्ञान न होने के कारण वह अपनी जन्म तिथि का पंजीकरण ग्राम पंचायत डन्सा में दर्ज न कर सकी। प्रार्थिया की जन्म तिथि निम्न है:-

| क्रम संख्या | प्रार्थिया का नाम                                                                                         | तारीख जन्म |
|-------------|-----------------------------------------------------------------------------------------------------------|------------|
| 1.          | श्रीमती राज कान्ता पुत्री स्व0 श्री सुरत राम, निवासी गांव व डा0 डन्सा, तहसील रामपुर, जिला शिमला (हि0प्र0) | 25-11-1964 |

अतः इस इश्तहार द्वारा सर्वसाधारण को सूचित किया जाता है कि ग्राम पंचायत डन्सा में प्रार्थिया की जन्म तिथि पंजीकरण बारे किसी भी व्यक्ति को किसी भी प्रकार का कोई उजर व ऐतराज हो तो वह दिनांक 17-02-2026 को प्रातः 11 बजे असालतन या वकालतन हाजिर अदालत आकर अपना उजर व ऐतराज पेश कर सकता है अन्यथा एकतरफा कार्यवाही अमल में लाई जावेगी।

आज दिनांक 16-01-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—  
(सुरेश कुमार नेगी)  
सहायक समाहर्ता द्वितीय श्रेणी,  
तहसील रामपुर बुशैहर, जिला शिमला (हि0प्र0)।

ब-अदालत कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार, राजगढ़,  
जिला सिरमौर (हि0प्र0)

मिसल नं० : 02/2026

तारीख मजरूआ : 09-01-2026

प्रार्थी श्री रवि कुमार पुत्र श्री धनबहादुर, निवासी कड़ियुथ, डा0 राजगढ़, ग्राम पंचायत शलाणा, तहसील राजगढ़, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

इश्तहार जन्म एवं मृत्यु पंजीकरण।

प्रार्थी श्री रवि कुमार पुत्र श्री धनबहादुर, निवासी कड़ियुथ, डा0 राजगढ़, ग्राम पंचायत शलाणा, तहसील राजगढ़, जिला सिरमौर (हि0प्र0) ने इस अदालत में अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 व हिमाचल प्रदेश जन्म एवं मृत्यु रजिस्ट्रेशन नियम 2003 की धारा 9(3) के अंतर्गत जिला रजिस्ट्रार (जन्म एवं मृत्यु) एवं मुख्य चिकित्सा अधिकारी, जिला सिरमौर स्थित नाहन के माध्यम से अपने पुत्र अभिनव कुमार की जन्म तिथि ग्राम पंचायत शलाणा में दर्ज करने हेतु प्रार्थना पत्र प्रस्तुत कर निवेदन किया है कि उसके पुत्र का जन्म घर पर हुआ है, परन्तु अज्ञानता के कारण निश्चित अवधि में जन्म की तिथि पंचायत के जन्म व मृत्यु रजिस्टर में दर्ज नहीं हो सकी। आवेदक के अनुसार उसके पुत्र अभिनव कुमार का जन्म दिनांक 23-09-2013 को हुआ है। सायल ने ग्राम पंचायत शलाणा के पंजीकरण पंजी में अपने पुत्र की जन्म तिथि दर्ज करवाने का अनुरोध किया है।

अतः इस इश्तहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी भी व्यक्ति को अभिनव कुमार पुत्र रवि कुमार की जन्म तिथि ग्राम पंचायत शलाणा में दर्ज करने बारे ऐतराज हो तो इस इश्तहार के प्रकाशन से 30 दिनों के भीतर किसी भी कार्यदिवस पर हमारे कार्यालय में असालतन या वकालतन हाजिर होकर ऐतराज प्रस्तुत करे। उक्त तारीख के बाद कोई भी ऐतराज मान्य नहीं होगा तथा रजिस्ट्रार (जन्म एवं मृत्यु) एवं सचिव ग्राम पंचायत शलाणा को जन्म तिथि दर्ज करने का आदेश पारित कर दिया जायेगा।

आज दिनांक 14-01-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—  
कार्यकारी दण्डाधिकारी,  
राजगढ़, जिला सिरमौर (हि0प्र0)।

**ब—अदालत कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार, राजगढ़,  
जिला सिरमौर (हि0प्र0)**

मिसल नं0 : 03/2026

तारीख मजरुआ : 09-01-2026

प्रार्थी श्री रवि कुमार पुत्र श्री धनबहादुर, निवासी कड़ियुथ, डा0 राजगढ़, ग्राम पंचायत शलाणा, तहसील राजगढ़, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

इशतहार जन्म एवं मृत्यु पंजीकरण।

प्रार्थी श्री रवि कुमार पुत्र श्री धनबहादुर, निवासी कड़ियुथ, डा0 राजगढ़, ग्राम पंचायत शलाणा, तहसील राजगढ़, जिला सिरमौर (हि0प्र0) ने इस अदालत में अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 व हिमाचल प्रदेश जन्म एवं मृत्यु रजिस्ट्रेशन नियम 2003 की धारा 9(3) के अंतर्गत जिला रजिस्ट्रार (जन्म एवं मृत्यु) एवं मुख्य चिकित्सा अधिकारी, जिला सिरमौर स्थित नाहन के माध्यम से अपने पुत्र आशीष कुमार की जन्म तिथि ग्राम पंचायत शलाणा में दर्ज करने हेतु प्रार्थना पत्र प्रस्तुत कर निवेदन किया है कि उसके पुत्र का जन्म घर पर हुआ है, परन्तु अज्ञानता के कारण निश्चित अवधि में जन्म तिथि पंचायत के जन्म व मृत्यु रजिस्टर में दर्ज नहीं हो सकी। आवेदक के अनुसार उसके पुत्र आशीष कुमार का जन्म दिनांक 04-09-2014 को हुआ है। सायल ने ग्राम पंचायत शलाणा के पंजीकरण पंजी में अपने पुत्र की जन्म तिथि दर्ज करवाने का अनुरोध किया है।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी भी व्यक्ति को आशीष कुमार पुत्र रवि कुमार की जन्म तिथि ग्राम पंचायत शलाणा में दर्ज करने बारे ऐतराज हो तो इस इशतहार के प्रकाशन से 30 दिनों के भीतर किसी भी कार्यदिवस पर हमारे कार्यालय में असालतन या वकालतन हाजिर होकर ऐतराज प्रस्तुत करे। उक्त तारीख के बाद कोई भी ऐतराज मान्य नहीं होगा तथा रजिस्ट्रार (जन्म एवं मृत्यु) एवं सचिव ग्राम पंचायत शलाणा को जन्म तिथि दर्ज करने का आदेश पारित कर दिया जायेगा।

आज दिनांक 14-01-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—  
कार्यकारी दण्डाधिकारी,  
राजगढ़, जिला सिरमौर (हि0प्र0)।

**In the Court of Sub-Divisional Magistrate, Kasauli-cum-Marriage Officer, Kasauli,  
District Solan (H.P.)**

1. Sh. Ram Pal aged 35 years, D.O.B. 05-03-1990 s/o Sh. Chatter Singh, r/o Village Jakhroda, P.O. Pratha, Tehsil Kasauli, District Solan (H.P.).

2. Smt. Prerna Rani aged 27 years, D.O.B. 12-12-1997 d/o Late Sh. Ved Parkash, r/o House No. 107, Rose Colony, Rajpura Road, Patiala, P.B.

*Versus*

## General Public

Notice u/s 15 of Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Ram Pal, aged 35 years D.O.B. 05-03-1990 s/o Sh. Chatter Singh, r/o Village Jakhroda, P.O. Pratha, Tehsil Kasauli, District Solan (H.P.) (Bride groom) and Smt. Perna Rani aged 27 years, D.O.B. 12-12-1997 d/o Late Sh. Ved Parkash, r/o House No. 107, Rose Colony, Rajpura Road, Patiala, P.B. for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 06-11-2025 that they have solemnized their marriage with each other on 07-10-2024. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard should reach to this court on or before 01-02-2026, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 02-01-2026 my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,  
Kasauli, District Solan (H.P.).*

**In the Court of Sub-Divisional Magistrate, Kasauli-cum-Marriage Officer, Kasauli,  
District Solan (H.P.)**

1. Sh. Bharat aged 26 years, D.O.B. 23-08-1999 s/o Sh. Yash Pal, r/o Village Kahno, P.O. Rouri, Tehsil Kasauli, District Solan (H.P.).

2. Smt. Rita aged 27 years, D.O.B. 30-07-1998 d/o Sh. Laxshmi Dutt, r/o Luggo Sanwara, P.O. Mandodhar, Tehsil Kasauli, District Solan (H.P.)

*Versus*

General Public

Notice u/s 15 of Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Bharat aged 26 years, D.O.B. 23-08-1999 s/o Sh. Yash Pal, r/o Village Kahno, P.O. Rouri, Tehsil Kasauli, District Solan (H.P.) (Bride groom) and Smt. Rita aged 27 years, D.O.B. 30-07-1998 d/o Sh. Laxshmi Dutt, r/o Luggo Sanwara, P.O. Mandodhar, Tehsil Kasauli, District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 07-11-2025 that they have solemnized their marriage with each other on 09-07-2025. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard should reach to this court on or before 07-02-2026. Failing which the marriage shall be got registered as per the provisions of the law.

Issued on 07-01-2026 my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,  
Kasauli, District Solan (H.P.).*

**In the Court of Sub-Divisional Magistrate, Kasauli-cum-Marriage Officer, Kasauli,  
District Solan (H.P.)**

1. Sh. Sorav aged 26 years, D.O.B. 29-12-1998 s/o Late Sh. Kishori Lal, r/o Village Dhar Ki Ber, P.O. Dharampur, Tehsil Kasauli, District Solan (H.P.).

2. Smt. Luxmi aged 28 years, D.O.B. 20-11-1996 d/o Sh. Sham Lal, r/o House No. 793, Phase-1, Ramdarbar, Chandigarh, U.T.

*Versus*

General Public

Notice u/s 15 of Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Sorav aged 26 years, D.O.B. 29-12-1998 s/o Late Sh. Kishori Lal, r/o Village Dhar Ki Ber, P.O. Dharampur, Tehsil Kasauli, District Solan (H.P.) (Bride groom) and Smt. Luxmi aged 28 years, D.O.B. 20-11-1996 d/o Sh. Sham Lal, r/o House No. 793, Phase-1, Ramdarbar, Chandigarh, U.T for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 16-09-2025 that they have solemnized their marriage with each other on 18-02-2025. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard should reach to this court on or before 08-02-2026. Failing which the marriage shall be got registered as per the provisions of the law.

Issued on 09-01-2026 my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,  
Kasauli, District Solan (H.P.).*

**In the Court of Sub-Divisional Magistrate, Kasauli-cum-Marriage Officer, Kasauli,  
District Solan (H.P.)**

1. Sh. Puneet aged 35 years, D.O.B. 12-03-1990 s/o Late Sh. Sunil Kumar, r/o LIG 221, Sector-4, Parwanoo, Sub-Tehsil Parwanoo, Distt. Solan H.P.

2. Smt. Smita Kumari aged 32 years, D.O.B. 10-11-1992 d/o Sh. Siya Ram Parsad, r/o House No. S-89, Block-5, Noida Budha Nagar, U.P.

---

*Versus*

General Public

Notice u/s 15 of Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Puneet aged 35 years, D.O.B. 12-03-1990 s/o Late Sh. Sunil Kumar, r/o LIG 221, Sector-4, Parwanoo, Sub-Tehsil Parwanoo, Distt. Solan H.P (Bride groom) and Smt. Smita Kumari aged 32 years, D.O.B. 10-11-1992 d/o Sh. Siya Ram Parsad, r/o House No. S-89, Block-5, Noida Budha Nagar, U.P for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 23-09-2025 that they have solemnized their marriage with each other on 24-01-2025. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard should reach to this court on or before 08-02-2026. Failing which the marriage shall be got registered as per the provisions of the law.

Issued on 09-01-2026 my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,  
Kasauli, District Solan (H.P.).*

---

**In the Court of Assistant Collector, Grade-II, Sub-Tehsil Parwanoo, District Solan (H.P.)**Case No. :  
01/ 2026Date of Institution :  
13-01-2026Date of Decision:  
Fixed for 17-02-2026

Smt. Mano Devi w/o Sh. Ramesh Chand and d/o Sh. Shoba Ram, r/o Village Barog, P.O. Pratha, Sub-Tehsil Parwanoo, District Solan, Himachal Pradesh.

*Versus*

General Public through : G.P. Narayani, Sub-Tehsil Parwanoo, Distt. Solan (H.P.)

*Application under section 13(3) of H.P. Birth and Death Registration Act, 1969.***Proclamation**

Smt. Mano Devi w/o Sh. Ramesh Chand and d/o Sh. Shoba Ram, r/o Village Barog, P.O. Pratha, Sub-Tehsil Parwanoo, District Solan, Himachal Pradesh has filed an application under section 13 (3) of the Birth & Death Registration Act, 1969 stating therein that she was born on 01-07-1970 at Village Barog, P.O. Pratha, Sub-Tehsil Parwanoo, but her birth could not be registered in the birth records of gram panchayat Narayani within stipulated period. She prayed for passing necessary orders to the gram panchayat Narayani for entering the same.

Therefore, by this proclamation, the General Public is hereby informed that any person having objection regarding registering the birth of Smt. Mano Devi d/o Sh. Shoba Ram, r/o Village Barog, P.O. Pratha, Sub-Tehsil Parwanoo, District Solan, Himachal Pradesh, may file their objection in this court on before 17-02-2026. Failing which no objection shall be entertained.

Given under my hand and seal on this 13th January, 2026.

Seal.

Sd/-

(JAI PAL CHAUDHARY),  
*Assistant Collector, 2nd Grade-cum-Naib-Tehsildar,  
Sub-Tehsil Parwanoo, District Solan (H.P.).*

---

### CHANGE OF NAME

I, Radha Sharma w/o Sh. Moti Lal Sharma, r/o Village Purani Koti, P.O. Mashobra, Tehsil & District Shimla (H.P.) declare that I have changed my name from Radha Devi to Radha Sharma for all purposes in future. Please note.

RADHA SHARMA  
*w/o Sh. Moti Lal Sharma,  
r/o Village Purani Koti, P.O. Mashobra,  
Tehsil & District Shimla (H.P.).*

---

### CORRECTION OF NAME

I, Anita Kumari w/o Sh. Sachin Dhunna, r/o Village & P.O. Bhawarna, Tehsil Palampur, District Kangra (H.P.) declare that my name in my daughter Nandini's Education Certificate have been wrongly entered as Anita Dhunna whereas my correct name is Anita Kumari. Concerned note.

ANITA KUMARI  
*w/o Sh. Sachin Dhunna,  
r/o Village & P.O. Bhawarna,  
Tehsil Palampur, District Kangra (H.P.).*

---

### CORRECTION OF NAME

I, Rajeev Kumar s/o Sh. Kartar Singh, r/o Village Sawahlwa, P.O. & Tehsil Tauni Devi, District Hamirpur (H.P.)-177023 declare to correct my name from Rajeev Thakur to Rajeev Kumar in my son's (Thakur Suryaveer) Matriculation Certificate/10+2/University/future records. Kindly note it.

RAJEEV KUMAR  
*s/o Sh. Kartar Singh,  
r/o Village Sawahlwa,  
P.O. & Tehsil Tauni Devi, District Hamirpur (H.P.).*

---

**CHANGE OF NAME**

I, Mayan Devi w/o Sh. Data Ram, r/o V.P.O. Malraon, Sub-Tehsil Kalol, District Bilaspur (H.P.) declare that in my husband's army records my correct name is Mayan Devi. But in Aadhar Card my name is wrongly entered as Maya Devi. Please change it as Mayan Devi instead of Maya Devi. All concerned please note it.

MAYAN DEVI  
w/o Sh. Data Ram,  
r/o V.P.O. Malraon,  
Sub-Tehsil Kalol, District Bilaspur (H.P.).

---

**CHANGE OF NAME**

I, Irshita d/o Sh. Anil Kumar, r/o V.P.O. Majhenu, Tehsil Panchrukhi, District Kangra (H.P.)-176103 declare that in school records *i.e.* CBSE (X Class) certificate and HBOSE (XII Class) certificate my mother's name Indu Kumari is wrongly entered. But my mother's correct name is Indu in all records. All concerned note it.

IRSHITA  
d/o Sh. Anil Kumar,  
r/o V.P.O. Majhenu,  
Tehsil Panchrukhi, District Kangra (H.P.).

---

**CORRECTION OF NAME**

I, Dharam Raj Jaisi s/o Sh. Chander Bahadur Joshi, r/o H. No. 328/7, Upper Street Nahan, District Sirmaur (H.P.)-173001 have changed the name of my minor son from Suraj (Old Name) to Suraj Jaisi (New Name). All concerned please note.

DHARAM RAJ JAISI  
s/o Sh. Chander Bahadur Joshi,  
r/o H. No. 328/7, Upper Street Nahan, District Sirmaur (H.P.).

---

**CHANGE OF NAME**

I, Deepak Satya age 38 years s/o Sh. Tara Chand Sharma, r/o V.P.O. Sathothar, Tehsil Amb, District Una (H.P.) declare that I have changed my name from Deepak Sharma to Deepak Satya. Deepak sharma & Deepak Satya are the names of the one and same person. All concerned please note.

DEEPAK SATYA  
s/o Sh. Tara Chand Sharma,  
r/o V.P.O. Sathothar, Tehsil Amb, District Una (H.P.).

**CORRECTION OF NAME**

I, Ex GD No. 924280012 Arjan Singh r/o Village Haler, P.O. Raja Khasa, Tehsil Indora, District Kangra (H.P.), declare that in my CISF record my name is wrongly entered as Arjun Singh. Whereas my correct name is Arjan Singh. Please note.

ARJAN SINGH  
*r/o Village Haler,  
P.O. Raja Khasa, Tehsil Indora, District Kangra (H.P.).*

**CHANGE OF NAME**

I, Parika Devi d/o Shri Inder Singh, r/o Village Dhar Taran, P.O. & Tehsil Dadahu, District Sirmaur (H.P.)-173022 have changed my name from Parika Devi to Parinka Devi. All concerned please note.

PARIKA DEVI  
*d/o Shri Inder Singh.  
r/o Village Dhar Taran,  
P.O. & Tehsil Dadahu, District Sirmaur (H.P.).*

**CHANGE OF NAME**

I, Meenakshi d/o Shri Swaroop Kumar, r/o Village Kadana, P.O. Rehan, Tehsil Nurpur (Present Tehsil Fatehpur), District Kangra (H.P.), oath as under that in my Aadhar my name is entered wrongly as Manakshi Devi and my father's name is also entered wrongly as Saroop Kumar whereas my correct name is Meenakshi and my father's correct name is Swaroop Kumar as per Matric & 12th Certificate, Voter ID etc. above names may be corrected as Meenakshi daughter of Swaroop Kumar.

MEENAKSHI  
*d/o Shri Swaroop Kumar,  
r/o Village Kadana, P.O. Rehan, Tehsil Nurpur,  
(Present Tehsil Fatehpur), District Kangra (H.P.).*

**CHANGE OF NAME**

I, Sharbi Devi w/o Shri Shankar Dass, r/o Village Bagwar, P.O. Dhamrol, Tehsil Bhoranj, District Hamirpur (H.P.) declare that I have changed my name from Sarwo Devi to Sharbi Devi for all purposes in future. All concerned please note.

SHARBI DEVI  
*w/o Shri Shankar Dass,  
r/o Village Bagwar, P.O. Dhamrol,  
Tehsil Bhoranj, District Hamirpur (H.P.).*

---

**CHANGE OF NAME**

I, Prince Kumar s/o Shri Balwant Singh, r/o Village Balhar, P.O. Rangas, Tehsil Nadaun, District Hamirpur (H.P.) declare that I have changed my minor son's name from Rihaan Kumar to Himanshu Kumar for all purposes in future. All concerned please note.

PRINCE KUMAR  
*s/o Shri Balwant Singh,  
r/o Village Balhar, P.O. Rangas,  
Tehsil Nadaun, District Hamirpur (H.P.).*

---

**CHANGE OF NAME**

I, Diwan Chand Rana s/o Shri Prabhu Ram, r/o Village Bohal, P.O. Ghameru, Tehsil Lad Bharol, District Mandi (H.P.) declare that my name in my Aadhar Card No. 9991 3417 2177 is wrongly entered as Diwan Chand. Whereas my correct names is Diwan Chand Rana. All concerned please note.

DIWAN CHAND RANA  
*s/o Shri Prabhu Ram,  
r/o Village Bohal, P.O. Ghameru,  
Tehsil Lad Bharol, District Mandi (H.P.).*

---

**CHANGE OF NAME**

I, Veena Devi s/o Shri Sunder Singh, r/o V.P.O. Jubli, District Shimla (H.P.)-171210 declare that I have changed my name Veena Devi (New Name) instead of Bina (Old Name) in my all documents. Please correct this.

VEENA DEVI  
*s/o Shri Sunder Singh,  
r/o V.P.O. Jubli, District Shimla (H.P.).*

---

**In the Court of Shri Manjeet Sharma, Sub-Divisional Magistrate, Shimla (R),  
District Shimla (H.P.)**

Smt. Champa Devi w/o Sh. Gian Chand, r/o V.P.O. Chailly, Tehsil & District Shimla (H.P.).

*Versus*

General Public

*. . Respondent.*

Whereas, Smt. Champa Devi w/o Sh. Gian Chand, r/o V.P.O. Chailly, Tehsil & District Shimla (H.P.) has submitted an application alongwith Non-Availability Certificate issued by the

Registrar, Births & Deaths, Gram Panchayat Pagog, Shimla, H.P. in the Court of the undersigned under section 13(3) of the Birth & Death Registration Act, 1969, to enter date of Death of her brother-in-law Lt. Sh. Jagdish as 27-06-1999 in the records of Registrar, Births & Deaths, Gram Panchayat Pagog, Shimla, H.P. Details are under:

| Sl. No. | Name of the family member | Relation       | Date of Death |
|---------|---------------------------|----------------|---------------|
| 1.      | Lt. Sh. Jagdish           | Brother-in-Law | 27-06-1999    |

Hence, this proclamation is issued to the general public that if they have any objection/claim regarding entry of the name & date of death of above named in the record of Gram Panchayat Pagog, Shimla, H.P. may file their claims/objections on or before one month of publication of this notice in Govt. Gazette in this court, failing which necessary orders will be passed.

Issued today on 13-01-2026 under my signature and seal of the court.

Seal.

Sd/-  
Sub-Divisional Magistrate,  
Shimla (R), District Shimla (H.P.).

**In the Court of Assistant Collector, 1st Grade, Shimla(R), District Shimla (H.P.)**

Case No. :  
7008110/ 2025

Date of Institution :  
21-11-2025

Date of hearing :  
03-03-2026

Smt. Nirmala Thakur d/o Late Sh. Shadi Ram w/o Late Sh. Ranjeet Thakur, r/o Village Damrog, P.O. Galang, Tehsil Shimla (R), District Shimla, Himachal Pradesh.

*Versus*

Tehsildar, Shimla Rural.

Whereas, an application has been submitted by Smt. Nirmala Thakur d/o Late Sh. Shadi Ram and w/o Late Sh. Ranjeet Thakur, r/o Village Damrog, P.O. Galang, Tehsil Shimla (R), District Shimla, Himachal Pradesh, seeking correction of the name in revenue record. Wherein her name has been recorded as "Sheela" whereas her correct and actual name is "Nirmala Thakur", also known as Sheela.

And whereas, the applicant has placed on record her affidavit duly attested by the Notary Public, Aadhar Card, Ration Card, PAN Card and certificates issued by the competent authority, which clearly establish that "Sheela" and "Nirmala Thakur" refer to one and same person. It has also been stated that "Sheela" is a nickname, while her correct name used in official documents is "Nirmala Thakur".

Now, therefore in compliance with the provisions of the HP Land Revenue Act, 1954, this order is hereby published for information of the general public.

Now, therefore, before taking any final action on the aforesaid application, it is hereby ordered that the matter be published in a widely circulated local newspaper, inviting objections, if any, from the general public or any interested person(s).

Any person having objection to the said correction may file their objections in writing before the undersigned within 30 days from the date of publication of this order. If no objection is received within the prescribed period, further action shall be taken in accordance with law on merits of the case.

Issued under my hand and seal on this day of 22nd January, 2026.

Seal.

Sd/-

*Assistant Collector, 1st Grade,  
Shimla(R), District Shimla (H.P.).*

---

**In the Court of Assistant Collector, 1st Grade, Shimla(R), District Shimla (H.P.)**

Case No. :  
700881/ 2025

Date of Institution :  
31-10-2025

Date of hearing :  
17-02-2026

Smt. Anita w/o Sh. Gulab Singh d/o Shanti Devi, r/o Village Gusan, presently r/o Khanog (Tutikandi), P.O. Chaura Maidan, Tehsil Shimla (U), District Shimla, Himachal Pradesh.

*Versus*

Tehsildar, Shimla Rural.

Whereas, an application has been submitted by Smt. Anita w/o Sh. Gulab Singh d/o Shanti Devi, r/o Village Gusan, presently r/o Khanog (Tutikandi), P.O. Chaura Maidan, Tehsil Shimla (U), District Shimla, Himachal Pradesh, seeking correction of the name in revenue record. Applicant has submitted that before her marriage she was recorded as Smt. Nirupa Devi d/o Smt. Shanti Devi and after marriage her name has been changed to Smt. Anita Thakur w/o Sh. Gulab Singh and that both names pertain to one and the same person.

And whereas, the land held by the applicant has been acquired for the construction of Four Lane Road and compensation is payable, for which correction of name in the revenue record is necessary. The applicant has produced an affidavit alongwith copies of Jamabandi and Aadhar Card in support of her claim.

Now, therefore in compliance with the provisions of the HP Land Revenue Act, 1954, this order is hereby published for information of the general public.

Now, therefore, before taking any final action on the aforesaid application, it is hereby ordered that the matter be published in a widely circulated local newspaper, inviting objections, if any, from the general public or any interested person(s).

Any person having objection to the said correction may file their objections in writing before the undersigned within 30 days from the date of publication of this order. If no objection is

received within the prescribed period, further action shall be taken in accordance with law on merits of the case.

Issued under my hand and seal this day of 15th January, 2026.

Seal.

Sd/-  
*Assistant Collector, 1st Grade,  
Shimla(R), District Shimla (H.P.).*

**In the Court of Oshin Sharma, HPAS, Sub- Divisional Magistrate, Shimla (Urban),  
District Shimla (H.P.)**

1. Sh. Rajesh aged about 31 years s/o Sh. Rattan Lal, r/o Village Khanog, Near ISBT Tutikandi, Shimla, Tehsil & District Shimla (H.P.).

2. Smt. Sunita aged about 28 years d/o Sh. Karan Singh, r/o Village Khanog, Near ISBT Tutikandi, Shimla, Tehsil & District Shimla (H.P.).

*Versus*

General Public

*Subject.*—Registration of Marriage under Special Marriage Act, 1954.

Sh. Rajesh aged about 31 years s/o Sh. Rattan Lal, r/o Village Khanog, Near ISBT Tutikandi, Shimla, Tehsil & District Shimla (H.P.) and Smt. Sunita aged about 28 years d/o Sh. Karan Singh, r/o Village Khanog, Near ISBT Tutikandi, Shimla, Tehsil & District Shimla (H.P.) have filed an application alongwith affidavits in the court of the undersigned stating therein that they have solemnized their marriage on 16-05-2023 and are living together as husband and wife since then, but the marriage has not been found entered in the records of Gram Panchayat concerned/Municipal Corporation Shimla and marriage be registered under the Special Marriage Act, 1954.

Therefore, objections are hereby invited from the general public through this notice, that if anyone has any objection regarding registration of this marriage, they can file their objections personally or in writing before the court of undersigned on or before 24-02-2026, after that no objection shall be entertained and marriage will be registered accordingly.

Issued under my hand and seal on of the court today on 21st January, 2026.

Seal.

Sd/-  
*Marriage Officer-cum-  
Sub-Divisional Magistrate, Shimla (Urban).*

**In the Court of Dharmesh Kumar, HAS, Sub-Divisional Magistrate, Rohru,  
District Shimla (H.P.)**

1. Sh. Praveen Kumar s/o Sh. Balak Ram, r/o Village & P.O. Larot, Tehsil Chirgaon, District Shimla, Himachal Pradesh.

2. Ms. Sangeeta d/o Sh. Gun Bahadur, r/o Village Naliyo (Kharshali), P.O. Larot, Tehsil Chirgaon, District Shimla, Himachal Pradesh . . *Applicants.*

*Versus*

General Public

. . *Respondent.*

*Subject.—Registration of marriage under Special Marriage Act, 1954 (Central Act 43 of 1954).*

Whereas, the above named applicants have made an application under Special Marriage Act, 1954 (Central Act 43 of 1954) alongwith an affidavit stating therein that they have solemnized their marriage on 10-08-2025 at Village & P.O. Larot, Tehsil Chirgaon, District Shimla, Himachal Pradesh.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding the registration of the marriage of the above named applicants they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent. In the event of their failure to do so, it would be deemed that there is no objection to the proposed registration of marriage and orders shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 16th January, 2026.

Seal.

Sd/-  
(DHARMESH KUMAR, HAS),  
Sub-Divisional Magistrate,  
Rohru, District Shimla (H.P.).

